

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 103/AT/2024**

Subject : Application under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission System for Western Region Expansion Scheme XXXIII(WRES-XXXin): Part C" being established by the Petitioner.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : REC Power Development and Consultancy Limited & Anr.

**Petition No. 102/TL/2024**

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Ishanagar Power Transmission Limited.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : Central Transmission Utility of India Ltd.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, IPTL  
Ms. Samariddhi Gogoi, IPTL  
Ms. Dhruvayoti Sutradhar, IPTL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislay, CTUIL  
Shri Ritam Biswas, RECPDCL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges for the "Transmission System for Western Region Expansion Scheme XXXIII (WRES-XXXIII): Part C" discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel further submitted that CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. Learned counsel further submitted that keeping in view that Madhya Pradesh Power Transmission Company Limited (MPPTCL) is making the downstream transmission system to the Petitioner's Project, the Petitioner may be permitted to implead MPPTCL as a party to the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) The Petitioner to implead Western Region Beneficiaries, including MPPTCL, as a party to the Petition and file a revised memo of parties within a week.

(b) Admit and issue notice to Respondents, including the Respondents to be impleaded as (a) above.

(c) Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. The Petitions shall be listed for the hearing on **8.5.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**